NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency) No. 975 of 2020

IN THE MATTER OF:

IDBI Bank Ltd. ...Appellant

Versus

Twenty First Century Wire Rods Ltd. Through its Resolution Professional, Mr. Udayraj Patwardhan

...Respondent

Present:

For Appellant: Mr. Bishwajit Dubey, Ms. Srideepa Bhattacharyaa and

Ms. Ashlesha Mittal, Advocates.

For Respondent: Mr. Sumant Batra, Mr. Sanjay Bhatt and Ms. Niharika

Sharma, Advocates.

ORDER (Through Virtual Mode)

17.11.2020: After hearing Shri Bishwajit Dubey, learned counsel for the Appellant and Shri Sumant Batra, learned counsel appearing on behalf of the Respondent, we find that there is no decision on merit as in terms of the impugned order dated 29th October, 2020 Urgent Application I.A. 4066 and 4431/2020 have been disposed of by the Adjudicating Authority (National Company Law Tribunal), New Delhi, Principal Bench by directing listing of CA-1147(PB)/2019 (which is the application filed for approval of Resolution Plan) on 4th December, 2020 alongwith other pending applications.

-2-

2. Keeping in view the timelines prescribed under the I&B Code and the fact

that the Company Petition has been preferred in the year 2018, we dispose of

this appeal by requesting the Adjudicating Authority to take up the matter on 4th

December, 2020 itself within first five matters and make all endeavours to

dispose of the same at the earliest, preferably within two weeks. Appeal is

accordingly disposed of.

3. Copy of this order be communicated to the Adjudicating Authority

(National Company Law Tribunal), New Delhi, Principal Bench.

[Justice Bansi Lal Bhat] Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

am/gc